- I. Thirty-second Report and Accounts (1988-89) of the Indian Law Institute, New Delhi and re lated papers.
- II. Report of the Law Comm ssion on "Women in Custody"
- III. Report of the Law Commission on "Conflicts in High Court Decision on Central Laws-How to foreclose and how to resolve.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—.

- (i)(a) Thirty-second Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 1988-89, together . with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the Report.
- (c) Statement giving reasons for the delay on laying the paper mentioned at (a) above. (Placed in Library. *See* No. LT—812/90)
- (ii) Hundred and thirty-fifth report of the Law Commission on "Women in Custody". (Placed in Library. *See* No. LT- 761/90)
- (iii) Hundred and thirty six Report of the Law Commission on "Conflicts in High Court Decision on Central Laws— How to foreclose and how to resolve. (Placed in Library. See No.LT—762/90)

Report and Accounts (1988-89) of the National Jute Manufac turers Corporation Limited, Calcutta and related papers

वस्त्र मंत्री, साथ में खाव्य प्रसंश्वरण उद्योग मंत्रालय का प्रतिरिक्त प्रमार श्री शरद यादव: श्रीमान् में, निम्नलिखित पत्न सभा पटल पर रखता हुं:—

- ^I. कम्पनी श्रिधिनियम, 1956 की धारा 619क की उपधारा (1) के ग्रिधीन निम्नलिखित पत्नों की एक-एक प्रति (ग्रिग्रेजी तथा हिन्दी में) :---
- (i) 1988-89 के वर्ष के लिये.
 नैशनल जूट मैन्यूफैक्चरसे कारपोरेशन
 लिमिटेड, कलकत्ता का नौवा वार्षिक प्रति-बदन और लेखे, लेखाओं पर लेखा
 परीक्षकों के प्रतिवेदन और उस पर भारत
 के नियंत्रक महालेखा-परीक्षक की टिप्प-णियों सहित।
- (ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।
- (iii) ऊपर I(i) में उल्लिखित पन्न को सभा पटल पर रखने में हुए विलम्ब के कःरणों का दर्शाने वाला विवरण (श्रंग्रेजी तथा हिन्दी में)

(Placed in Library. See No. LT- 712/90)

Reports of the Comptroller and Auditor General of India for the year ended March 31, 1989 (No. 6 of 1990)—Union Govt. (Revenue Receipts—Direct Taxes) and [(No. 11 of 1990)—Union Govt. (Defence Services—Air Force and Navy)]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): Sir I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

(i) Report of the Comptroller and Auditor General of India for the year ended March 31,1989 (No. 6 of 1990)—Union Government (Revenue Receipts—Direct Taxes). (Placed in Library. See No—LT-803/90)

(a) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(No. 11 of 1990)— Union Government (Defence Services—Air Force and Navy)] (Placed in Library—see No.LT-808/90)

LEGISLATIVE COUNCILS BILL, 1990

SHRI VIREN J. SHAH (Maharashtra): Sir, I had given a Special Mention...(Ierruptions)

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Sir, I had given a Call Attention notice on the severe cyclonic storm that is taking place in Andhra Pradesh...

THE VICE-CHAIRMAN (SHRI M. A. BABY): There are two Bills to be introduced. After that, you can make your point.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to move for leave to introduce a Bill to provide for the creation of Legislative Councils for the States of Andhra Pradesh and Tamil Nadu and for matters supplemental, incidental and consequential thereto.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

INDIAN CONTRACT (AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDI-TIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Contract Act. 1872.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

SHRI MOTURU HANUMANTHA RAO: Sir, I have given notice for a Calling Attention ... (Interruptions)

THE VICE-CHAIRMAN: One by one, please.

CYCLONE HAVOC IN ANDHRA PRADESH

SHRI MOTURU HANUMANTHA RAO: Sir, I had given a Call Attention notice on the severe cyclonic storm that is taking place in Andhra Pradesh. Severe damage has been caused in the last 48 hours through out the coastal districts of Andhra Pradesh, and the Agriculture Minister must come forward with the latest position so that we also take a serious view of the whole thing and see what can be done about it. (Interruptions) The Crisis Management Group is now going through the whole thing. So, they must come forward through the Agriculture Minister as to what is taking place there and what can be done from the Centre also. The State Government cannot meet the situation by itself. The entire coastal districts are affected by that severe cyclone.

SHRI SUKOMAL SEN (West Bengal): Sir, I support the hon. member.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Sir, while endorsing the statement of hon. Member Hanumantha Rao,I would like to reiterate